N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at **Goa**, which has come into effect from 21.11.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 2nd January 2023** :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **AND** The Hon'ble Shri. Justice **B. P. DESHPANDE** **FRIDAY** **[Special Division Bench]** **(DIVISION BENCH-II)** **Court Room No. 3**	To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.
2	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **MONDAY TO THURSDAY** **[Single Bench-II]** **Court Room No. 3**	For admission, hearing and order matters therein :- **On Monday** A) All Criminal matters pertaining to Single Bench. (except those assigned to other Court) **From Tuesday to Thursday** A) All Civil matters pertaining to Single Bench (except those assigned to other Court). B) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. C) Matters under Companies Act, 1956 and Companies Act,2013 D) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal.

High Court, Appellate Side, Bombay.)
Date : 9th December 2022)

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)